

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 14
(CAA)-138(PB)/2018

IN THE MATTER OF:

Tata Teleservices Ltd and Bharti Airtel Ltd
And Bharti Hexacom Ltd.

.... Petitioner

Order under Section 7

Order delivered on 25.08.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. Kamal Kant Jha, Adv. with Mr. S.B. Singh, DDG
(AS) & Mr. Akhilesh Kumar Trivedi, Director (AS-V)

ORDER

In CA-342/2020, the Applicant is hereby directed to issue notice to the Respondents and to file their replies within 15 days hereof and rejoinder, if any, within 10 days thereof.

List CA-342/2020 for hearing on **22.09.2020**.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)